

the Central Public Health & Environmental Engineering Organisation (CPHEEO) in this Ministry at an estimated cost of Rs. 346 crores. The proposal for assistance from the Overseas Economic Cooperation Fund (OCEF), Japan for 19 towns of Karnataka had been recommended by the Union Government, but was not finally approved by the OECF.

Delhi Urban Art Commission

4371. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the construction of hotels, bridges etc. have been coming up in Delhi without prior clearance of the projects from Delhi Urban Art Commission charged with the responsibility of urban aesthetics;

(b) if so, the details thereof and the reasons therefor; and

(c) the action taken by the Government in the matter ?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) to (c) The Delhi Urban Art Commission acts as an Advisory Body to the Central Government and the local bodies in Delhi with a view to preserving, developing and maintaining the aesthetic quality of urban and environmental design within Delhi. The Commission is required to scrutinise, approve, reject to modify proposals in respect of matters contained in the Delhi Urban Art Commission Act, 1973. Some instances have come to notice during 1996-97 where approval of the Delhi Urban Art Commission was not obtained, as required under the said Act.

- (i) Additions/alterations at DDCA Ferozshah Kotla Grounds.
- (ii) Additions/alterations at Lady Irwin College, Sikandra Road.
- (iii) Additions/alterations at Lady Harding Medical College, Shaheed Bhagat Singh Marg.
- (iv) Additional constructions in respect of Australian High Commission at Chanakaya Puri.
- (v) Second Bridge over River Yamuna at Nizamuddin.
- (vi) Hotel Radisson at National Highway No. 8.

An exhaustive list of such violations is not maintained.

The Delhi Urban Art Commission Act does not provide for any punitive action against violation of the said Act. The concerned local body is responsible for taking action against such violations.

Construction of Bridges Over River Birupa and Mahanadi

4372. SHRI BHARTRUHARI MAHTAB : Will the Minister of RAILWAYS be pleased to state :

(a) whether the construction of railway bridges over river Birupa and Mahanadi, connecting Cuttack is being taken up this year;

(b) if so, the present position thereof; and

(c) the time by which the construction of the bridges are likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) Yes, Sir.

(b) Detailed investigation and design work has already been taken up.

(c) In about 5 years' time, subject to availability of resources.

Construction of Terminals

4373. SHRI SHANTILAL PURSHOTTAMDAS PATEL : SHRI P.S. GADHAVI :

Will the Minister of RAILWAYS be pleased to state :

(a) whether a proposal related to construction of terminals at Sabarmati, Abhinagar and Gandhigram railway stations was approved with a view to reduce the rush at Ahmedabad railway station;

(b) if so, the progress made so far in this regard; and

(c) the time by which the above work is likely to be commenced ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

Voluntary Retirement Scheme

4374. DR. CHINTA MOHAN : PROF. PREM SINGH CHANDUMAJRA :

Will the Minister of STEEL AND MINES be pleased to state :